

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 4
(IB)-163(PB)/2020

IN THE MATTER OF:

M/s. Neha Roadways
Vs.
M/s. Key Projects Ltd.

.... Petitioner
.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):- -

ORDER

None for the petitioner, In the interest of justice the hearing is deferred to 03.02.2020 with a peremptory direction to the petitioner's counsel to appear and argue failing which the petition will be dismissed.

-sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

-sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)